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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 1496/97.

Date of Order: 9-12-97

Between:

Kummar Venkataramaiah.

Applicant.

and

1. The Director, Survey of India, SC Circle,  
D No.3-4-526/38, Barkatpura, Hyderabad-27.

2. The Superintending Surveyor,  
Survey of India, O.C.No.54 Party(SCC)  
D.No.3-4-877/1, Barkatpura, Hyderabad-27.

3. The Surveyor General of India,  
Survey of India, Hethi Bercala Estate,  
P.B.No. 37, Dehradun-1-I.P.

.. Respondents.

For the Applicant: Mr. MVS Sai Kumar, Advocate.

For the Respondents: Mr. N.V.Raghava Reddy, Addl.CGSC.

CORAM:

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER(ADMN)

The Tribunal made the following Order:-

Heard Mr.Nageswara Rao for Sri Sai Kumar for the applicant and Mr.Raghava Reddy for Respondents.

The learned counsel for the applicant shall have to state clearly with sufficient documentary indications as to what exactly and where the first son is employed and the source, the level and the emoluments he is earning. Only then a view can be admitted. List it on 23.12.97.

*Anil*  
Deputy Registrar

To

1. The Director, Survey of India, SC Circle,  
D.No.3-4-526/38, Barkatpura, Hyderabad-27.
2. The Superintending Surveyor, Survey of India,  
O.C.No. 54 Party(SCC) D.No. 3-4-877/1, Barkatpura, Hyd-27.
3. The Surveyor General of India, Survey of India,  
Hethi Bercala Estate, P.B.No. 37, Dehradun-1.U.P.
4. One copy to Mr. MVS Sai Kumar, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC CAT.Hyd.
6. One spare copy.

pvm

*Postage*  
I Court

TYPED BY  
COMPILED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE  
VICE-CHAIRMAN  
AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

DATED: 9-12-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in  
O.A.No. 1496/97

T.A.No. (W.R.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with direction

Dismissed.

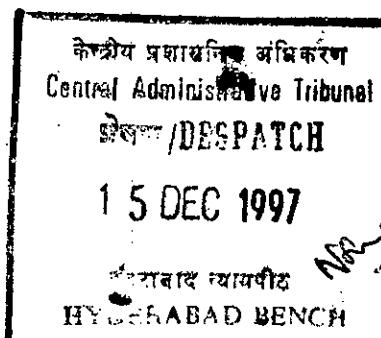
Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.



22

CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

Original Application No. 1496/97

DATE OF DECISION: 22-1-98

k. Venkatramaiah ----- Petitioner(s)

MVS. SAI KUMAR ----- Advocate for the  
Petitioner(s)

Director, Survey of India, South Central Circle  
3-4-526/38, Barkathpura, Hyderabad 27  
and two others ----- Respondent(s)

N.V. Raghava Reddy ----- Advocate for the  
Respondent (s)

THE HON'BLE SHRI M. RAJENDRA PRASAD, MEMBER (ADMN.)

THE HON'BLE SHRI

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether the Judgement is to be circulated to the other Benches?  
av1/

Judgement delivered by Hon'ble Shri H.Rajendra Prasad, M(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

OA 1496/97

dt. 22-1-98

Between

K. Venkataramaiah

: Applicant

and

1. Director  
Survey of India  
South Central Circle  
3-4-526/38, Barkathpura  
Hyderabad 500027

2. Sudptg. Surveyor  
Survey of India  
OC No. 54 Party (SCC)  
3-4-877/1 Barkathpura  
Hyderabad 500027

3. Surveyor General of India  
Survey of India  
Hethi Bercala Estate  
PB No. 37, Dehradun 248001 UP

: Respondents

Counsel for the applicant

: MVS Sai Kumar  
Advocate

Counsel for the respondents

: N.V. Raghava Reddy  
CGSC

Coram

Hon. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.) *9/1/98*

## Order

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn.))

Heard Sri Nageswara Rao for Sri M.V. Sai Kumar, for the applicant and Sri N.V. Raghava Reddy for the respondents.

1. The applicant is the second son of a former employee of Survey of India, who passed away in March, 1996. The request of the applicant for a compassionate appointment was turned down by the authorities on the ground that the applicant is the only dependent on his mother; that the family had received adequate terminal benefits in respect of the deceased employee; and that the first son who is properly employed ought really to look after his widowed mother.
2. It was not revealed by the applicant in the OA that the elder son of the deceased is employed in Group-D category in the Department of Telecommunications. The reason for his not being able to look after his widowed mother and the unemployed younger brother (the applicant)—on the ground that he himself has a large family to care for—cannot be accepted since these two members also form an essential part of his family and he cannot simply abandon them or neglect his basic filial obligations on the plea of his own large family. I am not convinced that the applicant or his mother are in indigent circumstances, which is the core consideration in all such cases. They would not, therefore, merit any interference on their behalf by this court.
3. There is no merit in the OA and the same is disallowed.

  
(H. Rajendra Prasad)  
Member (Admn.)

ak

Dated : January 22, 1998  
Dictated in open Court

  
D.R.

OA.1496/97

Copy to:-

1. The Director, Survey of India, South Central Circle 3-4-526/38, Barkathpura, Hyderabad.
2. The Sudptg. Surveyor, Survey of India, OC No.54 Party (SCC) 3-4-877/1 Barkathpura, Hyderabad.
3. The Surveyor General of India, Survey of India, Hethi Bercala Estate PB No.37, Dehradun.
4. One copy to Mr. MVS. Sai Kumar, Advocate, CAT., Hyd.
5. One copy to Mr. N.V.Raghava Reddy, CGSC., CAT., Hyd.
6. One copy to HHRP M(A), CAT., Hyd.
7. One copy to D.R.(A), CAT., Hyd.
8. One copy to duplicate.

srx

*u/2/98*  
I Court

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE

~~VICE-CHAIRMAN~~

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

DATED: 22- | -1998

ORDER/JUDGMENT:

M.A. /R.A. /C.A. No. \_\_\_\_\_

O.A. No. \_\_\_\_\_

T.A. No. \_\_\_\_\_

in  
1496/97

(W.P.)

Admitted and Interim directions  
Issued.

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Disposed of with direction

Dismissed.

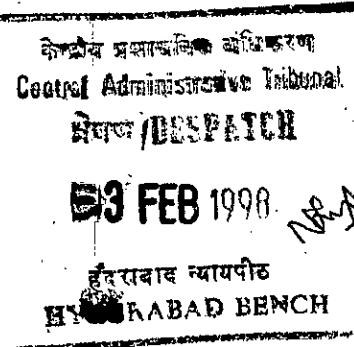
Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.



Oct. 1996 1496/97.

Date of issue: 9-12-97

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Kurnool Venkateswaraiah.

**Applicant.**

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1. Mr. Director, Survey of India, Circle,  
No. 3-4-520/38, Berktpur, Hyderabad-27.
2. Mr. Superintending Surveyor,  
Survey of India, C.C. No. 54 Party (A.C.)  
No. 3-4-877/1, Berktpur, Hyderabad-27.
3. The Surveyor General of India,  
Survey of India, Kathi Circle Estate,  
P. No. 37, Secunderabad-1-I.P.



for the applicant: Mr. RVS Sai Kumar, Advocate.

For the Respondents: Mr. T.V.Raghava Reddy, Addl. S.C.C.

C 4478

PL. 12 '92. - J. H. F. J. M. R. L. L. M. : M. M. (J. J.)

The Tribunal made the following Orders:-

Heard Mr. Hagerware rec. for Mr. Lai Kuan for the  
plaintiff and Mr. F. J. have odd stories, on which.

The learned counsel for the applicant shall have to state clearly with sufficient documentary indication as to what exactly and where the first son is employed and the source, the level and the emoluments he is earning. Only ~~where~~ a view can be admitted. List it on 23.12.97.

प्राप्ति द्वारा  
CERTIFIED TO BE TRUE COPY

Deputy Register

40 HYDERABAD BENCH

1. The Director, Survey of India, S. C. Circle, No. 3-4-526/38, Barkatpura, Hyderabad-27.
2. The Superintending Surveyor, Survey of India, S. No. 54 Party (SSC) S. No. 3-4-977/1, Barkatpura, Hyd-27.
3. Mr. Surveyor General of India, Survey I. I. G. S. S. S. No. 37, Nehru Nagar, Hyderabad-1. U. P.
4. A copy to Mr. M. V. S. Ali Meher, Advocate, C. O. Hyd.
5. A copy to Mr. J. V. Acharya, Advocate, C. O. Hyd.
6. A copy to Mr. S. S. V. S. Acharya, Advocate, C. O. Hyd.

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